

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
TUSHARA ENERGY VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TUSHARA ENERGY VENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07-01-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Telangana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300TG2016PTC102621
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 34/B, Electronics Complex, Kushaiguda Hyderabad TG 500062 IN
6.	Insolvency commencement date in respect of corporate debtor	23-11-2021 (Order received by IRP on 29-11-2021).
7.	Estimated date of closure of insolvency resolution process	22-05-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAVAN KANKANI IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana.Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pavan Kankani, IRP-Tushara Energy Ventures Private Limited #302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: cirp.tushara@gmail.com
11.	Last date for submission of claims	08-12-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TUSHARA ENERGY VENTURES PRIVATE LIMITED on 23-11-2021 (date of receipt of order by IRP 29-11-2021).

The creditors of TUSHARA ENERGY VENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 08-12-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062
Date: 29-11-2021
Place: Hyderabad

Managing Director